

HIGH COURT OF UTTARAKHAND, NAINITAL

OFFICE MEMORANDUM

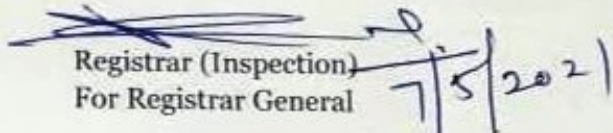
No. 31 /UHC/Admin.B/2021,

Dated: May 07, 2021

1. It is hereby informed to all the concerned that considering unprecedented COVID-19 situation in the country, amid the lockdowns or curfews enforced in the local areas, till May 10, 2021, by the authorities, which could be extended further, and, foreseeing the intensity of spread of deadly "Double Mutant" at the local area of the Nainital city, and the recent forecasting of the inevitable tsunami of "Third Wave" going to spread by the mutant Corona virus;
2. It is resolved that some stringent measures are required to be adopted for prevention & control of the deadly virus, at the premises of the High Court, which could significantly be achieved by restraining the outward movement of the staff and their family members of the Court residing at the premises of the Court.
3. Therefore, a "Nodal cell" is created in the High Court for ensuring the supply and management of the daily needs of household items like grocery, dairy, vegetables and medicines (in case of exigencies) to the residences of Hon'ble Judges, Officers & staff alongwith their family members of the High Court residing at the premises of the Court, with the help of local administration.
4. In order to ensure the above, following officer & staff of the Court are deputed in the 'Nodal Cell', who will supervise the entire work along with the staff provided for necessary arrangement and liaisoning work with the local administration, from time to time:-
 - i) Shri Vinay Kumar Srivastava, Assistant Registrar; (9411107252)
 - ii) Shri Dev Ashish Sah, (Nodal officer); (9411102567)
 - iii) Shri Rakesh Kumar, Assistant Review officer; (9410119210)
 - iv) Shri Govind Raj, Peon; (9410117554)
 - v) Shri Ajay Bhatt, Peon. (9917586962)
5. Further, a makeshift shop is opened and made functional, at the official garage of the residence of Ld. Registrar General of the Court, with the assistance of the local shopkeeper, who would follow all the Covid appropriate behavior at the garage. The shop shall be opened daily, from 7A.M. to 7 P.M. (Lunch Break 1P.M. to 2P.M.)
6. In case of any exigency or otherwise, if 'Home Delivery' of aforementioned daily needs items are to be made at the residence, the concerned are requested to send a detailed whatsapp message/list directly at the mobile no. of the shopkeeper before 12P.M. so that 'Home Delivery' packets could be prepared and delivered by next day, so far possible. The details of shopkeeper: Shri Kamlesh (8057606028).
7. The staff or his family members, who is administering any kind of medicine regularly or otherwise could also sent the details of the medicine, at the whatsapp no. of the team of Nodal Cell. The cell will ensure the availability of the medicine through 'Home Delivery' to the concerned, as expeditiously as possible.
8. One official vehicle alongwith one official driver shall be provided for day to day working of the Nodal Cell, including in the late curfew hours, or in case of any exigency at late night, as and when required.

9. The above order shall come into force with immediate effect. Any disobedience of the aforementioned order shall be treated as misconduct on the part of the official of the Court.

By the Order of Hon'ble the Chief Justice

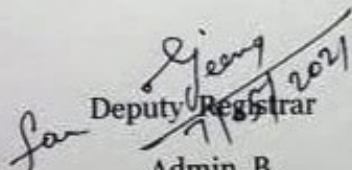

Registrar (Inspection)
For Registrar General

No. ~~2207~~/UHC/Admin.B/2021,

Dated: May 07, 2021

Copy forwarded for information & necessary action to:-

1. P.P.S. to Hon'ble the Chief Justice, with a request to place the O.M. for kind perusal of His Lordship.
2. P.S./ P.A. to Hon'ble Judges of the Court, with a request to place the O.M. for kind perusal of Their Lordships.
3. P.S. to the Registrar General of the Court.
4. The District Magistrate, Nainital, with a request to direct the concerned for information and to provide all the logistics support to the 'Nodal Cell'.
5. The Senior Superintendent of Police, Nainital, with a request to direct the concerned for information and to provide all the operational support to the 'Cell'.
6. All the Registrars of the Court.
7. The Joint Registrars, Deputy Registrars, Assistant Registrars, Sections Officers of the Court with a request to circulate the aforementioned O.M. amongst the concerned officials of their respective sections.
8. Head B.S./ all the B.S. of the Court with a request to circulate the same amongst the staff concerned.
9. Management Officer for information and necessary action as and when required, and requested to circulate the same to all the official drivers & class - IV staff (regular or contractual).
10. Librarian & Protocol Officer of the Court for information and necessary action.
11. The C.S.O. of the Court for making necessary arrangements to restrain the outward movement of the staff & their family members of the Court, with the help of C.O. City Nainital, as per requirement.
12. All the members of the 'Nodal Cell' for expeditious completion of the work and further necessary action.
13. A.R. (I.T.) with a request to upload the aforesaid O.M. in the official website of the High Court.
14. Guard File.
15. Notice Board.


Deputy Registrar
Admin. B